

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 220
IB-357/ND/2020**

**IN THE MATTER OF:
Mr. Nishit Goel**

...PETITIONER

Vs.

M/s. Hitani Enterprises Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 04.01.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational-creditor :Ms. Nikita Barman, Advocate.

**For the Respondent/ Corporate-debtor :Mr. Tej Singh Chaudhary,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsel for the Corporate-debtor has prayed for extension of time of two weeks for reconciliation of account. Matter is adjourned to 20.01.2021.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)